



% 09.12.2009

35 & 36#

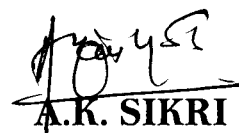
Present: Mr. Ptatyus Jain, Adv. for the appellant.
Ms. P.L. Bansal, Adv. for the respondent.

(Common Orders)

+ ITA Nos.1370, 1371/2009

The appellant is a public sector undertaking, which is required to obtain the approval of COD before filing the appeal. It is stated that though the application for obtaining COD's approval has been made, no approval has been granted.

In these circumstances, we dismiss these appeals with liberty to the appellant to seek revival in case such an approval is granted.


A.K. SIKRI


SIDDHARTH MRIDUL

December 09, 2009

pmc

From CM 1061/12 (for amendment in appeal)
(Dep. 158)